

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 137 OF 2017 &
IA NOS. 694 & 693 OF 2018**

Dated: 27th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Fortum FinnSurya Energy Private Limited Appellant(s)
Versus
Madhya Pradesh Electricity Regulatory Commission & Respondent(s)
Ors.**

Counsel for the Appellant(s) : Mr. Aditya K. Singh

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mr. Sandeep Rajpurohit
Ms. Nishta Kumar for R-1

Ms. Anuradha Mishra h/f
Mr. Nitin Gaur for R-2 & R-3

ORDER

**IA NO. 694 & 693 OF 2018
(*Appls. for condonation of delay in filing rejoinder*)**

For the reasons set out in the accompanying affidavit, delay in filing rejoinders is condoned and rejoinders are taken on record.

Applications are disposed of.

APPEAL NO. 137 OF 2017

As agreed by learned counsel for the parties, list the matter for hearing on **26.11.2018.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

ts/mk